

ACT No. XVI. OF 1851.

*Passed by the Hon'ble the President of the Council of India
in Council, on the 26th December 1851, with the assent
of the Most Noble the Governor General of India.*

An Act for the trial of Receivers of Stolen Property.

FOR the trial of Receivers of Stolen Property where the principal is tried, or where the Property is found in their possession, or where the receiving takes place, It is enacted as follows :—

I. Every person who receives any Chattel, Money, Valuable Security, or other Property whatsoever, knowing the same to have been feloniously or unlawfully stolen, taken, obtained, or converted, whether charged as an accessory after the fact to the felony, or with a substantive felony, or with a misdemeanor only, may be dealt with, indicted, tried, and punished in any place in which he shall have, or shall have had, any such Property in his possession, or in any place in which the party guilty of the principal felony or misdemeanor may by law be tried, or in the place where he actually received such Property.